

Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)

I.A. No.389 of 2013 in
D.F.R. No. 2475 of 2013

Dated : 18th December, 2013

Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. Rakesh Nath, Technical Member

Mumbai Grahak Panchayat **Appellant(s)**

Versus

Maharashtra Electricity Regulatory
Commission & Ors. **Respondent(s)**

Counsel for the Appellant(s) : **Mr. Shirish V. Deshpande**

Counsel for the Respondent(s) : **Mr. Hasan Murtaza for R-2**

ORDER

I.A. No.389 of 2013
(Appl. for condonation of delay)

We have heard the learned counsel for the parties.

This is an Application to condone the delay of 10 days in filing the Appeal. Since we find that there is sufficient cause to condone the delay, the delay is condoned.

Post the matter for Admission on **06.01.2014.**

(Rakesh Nath)
Technical Member
ts/pr

(Justice M. Karpaga Vinayagam)
Chairperson